

CERC's Draft 1st Amendment to GNA Regulations

Inputs and Submissions from Serentica Renewables

13-Mar-2023

Equitable treatment in requirements for seeking Connectivity

Draft Language	Proposed Change	Rationale
5. Application for Grant of Connectivity	5. Application for Grant of Connectivity	With the enabling framework put into
5.8	5.8	place by Govt. of India and CERC,
(xi) In case of Applicants which are REGS (other	(xi) In case of Applicants which are REGS (other	Commercial & Industrial (C&I) category
than Hydro generating station) or ESS (excluding	than Hydro generating station) or ESS (excluding	consumers are off-taking green energy
Pumped Storage Plant (PSP)) the following	Pumped Storage Plant (PSP)) the following	at a grand scale. The C&I potential
documents shall be submitted:	documents shall be submitted:	market in India is estimated at 70 GW
		which would largely be connected to
(a) Letter of Award (LOA) by, or Power Purchase	(a) Letter of Award (LOA) by, or Power Purchase	ISTS network that requires equitable
Agreement (PPA) entered into with, a Renewable	Agreement (PPA) entered into with, a Renewable	recognition of contracts for connectivity.
Energy Implementing Agency or a distribution	Energy Implementing Agency or a distribution	
	licensee or an authorized agency on behalf of	
	distribution licensee consequent to tariff based	
competitive bidding, as the case may be:	competitive bidding or power off-take agreement	
	entered by a private sector Commercial &	
	Industrial category customer under Open	agreements should be allowed - no
	Access, as the case may be:	inherent discrimination between SECI
		and C&I power purchase or delivery
		contracts, as both contracts are legally
		binding on the parties.

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Equitable treatment in requirements for seeking Connectivity... Contd.

5.8 seek connection	Bank Guarantee. We have s. 5 Lakhs/MW BG as the all to the BG amount given long term open access on

Maintaining Financial Closure requirements for Connectivity same as extant regime

Draft Language	Proposed Change	Rationale
5.8	5.8	You would appreciate that 10% of
(vii) (b)	(vii) (b)	project cost for merely a 100 MW solar
(b) Registered Title Deed as a proof of Ownership or	(b) Registered Title Deed as a proof of Ownership or	would be around Rs. 60 Crore and
lease rights or land use rights for 50% of the land	lease rights or land use rights for 50% of the land	spending such money at the time of
required for the capacity for which Connectivity is	required; and	filing for connectivity would essentially
sought; and	(c) Financial closure of the project (with copy of	go on land that at best for the entire site
(c) Auditor's certificate, certifying the release of at	sanction letter) OR Auditor's certificate, certifying	would approximate around Rs 5 to 6 Cr.
least 10% of the project cost including the land	the release of at least 10% of the project cost	Further there is also an uncertainty on
acquisition cost through equity."	through equity."	getting connectivity at the desired
5.8	5.8	substation in the first place itself, putting
xi (b)	xi (b)	thereby the initial investment at risk.
(i) Registered Title Deed as a proof of Ownership or	(b)Registered Title Deed as a proof of Ownership or	
	lease rights or land use rights for 50% of the land	Hence, it is requested to incorporate the
required for the capacity for which Connectivity is		clause as per the existing 2009
sought; and	Financial closure of the project (with copy of	Connectivity Regulations.
	sanction letter) OR Auditor's certificate, certifying	
least 10% of the project cost including the land	the release of at least 10% of the project cost	
acquisition cost through equity."	through equity."	

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Clarification in provisions on Transfer of Connectivity

Draft Language	Proposed Change	Rationale
15. Transfer of Connectivity	15. Transfer of Connectivity	While subsidiary companies can utilise
15.1. A Connectivity grantee shall not transfer,	15.1. A Connectivity grantee shall not transfer,	the connectivity of parent and vice
assign or pledge its Connectivity and the associated	assign or pledge its Connectivity and the associated	versa, the transfer of connectivity of
rights and obligations, either in full or in parts, to any	rights and obligations, either in full or in parts, to any	parent to subsidiary is not provided for.
person except as provided under Regulations 15.2	person except as provided under Regulations 15.2	
and 15.3 of these regulations.	and 15.3 of these regulations.	Transfer is provided on acquiring 51%
		or more shareholding. As the parent
Provided that Connectivity granted to a parent	Provided that Connectivity granted to a parent	company holds shares in the subsidiary
	company may be utilised by or may be transferred	
	to its subsidiary companies in the entirety or in	
may be utilised by its parent company.	split part and Connectivity granted to a subsidiary	·
	may be utilised by or be transferred to its parent	
	company in the entirety or in split part.	Modification of proviso under regulation
		15.1 should be considered that
		specifically allows transfer of
		connectivity of parent to subsidiary after
		COD of connectivity capacity in part or
		full.

proviso addresses that.

Clarification regarding clubbing together of GNA_{RE} quantum

Draft Language	Proposed Change	Rationale
20. Application for Grant of GNA by entities oth	er 20. Application for Grant of GNA by entities other	While distribution licensees and bulk
than STU	than STU	consumers are being adequately
20.4 Entities covered under clause (iii) of Regulati	on 20.4 Entities covered under clause (ii) and (iii) of	covered, this regulation leaves out
17.1 of these regulations shall be eligible to apply	or Regulation 17.1 of these regulations shall be eligible	drawee entities connected to the Intra-
GNA to draw power only from renewable sources	as to apply for GNA to draw power only principally	State Transmission system. As such
identified at clause (2) of the Regulation 13 of t	ne from renewable sources as identified at clause (2) of	entities are eligible to apply for GNA,
Sharing Regulations:	the Regulation 13 of the Sharing Regulations:	they should be eligible to apply for
		GNA _{RE} too.
	Provided that in case such entities are granted a	
	certain quantum of GNA _{RE} ("A" MW), and then	Additionally, it needs to be clarified that
	later apply for additional quantum of GNA _{RE} ("B"	GNA _{RE} for an eligible entity would be
	MW), then such additional quantum granted	combined in case such an entity applies
	would be clubbed together and be considered as	for and is granted additional quantum
	a single total quantum of GNA_{RE} ("C" MW =	later on. The suggested language in the
	"A+B" MW).	new proviso attempts to address that
		clarification.
	Provided further that the entity granted GNA and	
	GNARE shall intimate the RLDC at the time of	Also, there is no clarity on how an entity
	scheduling RE power or non-RE power whether	that has both GNA and GNA _{RE} will
	the same shall be within its GNA quantum or	schedule RE and non-RE power within
	GNARE quantum.	the GNA and GNA _{RE} corridors. Last

Treatment of transition cases for revocation of connectivity

Draft Language	Proposed Change	Rationale
24.6 Revocation of Connectivity	24.6 Revocation of Connectivity	While the Commission has brought out
(1)	(1)	the revocation of connectivity provisions
(a) Connectivity shall be revoked for the	(a) Connectivity shall be revoked for the	clearly where REIA is involved, it is also
corresponding capacity, if the Connectivity grantee	corresponding capacity, if the Connectivity grantee	important to unambiguously look at
fails to achieve COD either in full or in parts on or	fails to achieve COD either in full or in parts on or	transition cases for RE projects
before,	before,	supplying power to Bulk Consumers or
		intrastate drawee entities. The
(ii) six months after the scheduled date of	(ii) six months after the scheduled date of	suggested proviso language addresses
commercial operation	commercial operation	this and submits that for such cases the
		later of the date of LTA applied/granted
	Provided that for transition cases of RE projects	or stage 2 connectivity granted shall be
	supplying power to Bulk Consumers under open	treated as scheduled date of
	access or a drawee entity connected to	commercial operation.
	intrastate transmission system under open	
	access, the scheduled date of commercial	
	operation would be the date as indicated in the	
	LTA application or grant of LTA letter or the start	
	date of Stage-II Connectivity granted to	
	generator, whichever is later.	

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Thank You

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End of Deck

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